

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 5603/2024

REKHA SINGH

Appellant(s)

VERSUS

THE STATE OF UP & ORS.

Respondent(s)

Date : 27-01-2026 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Ajay Kumar Singh, AOR
Mr. Yatharth Singh, Adv.
Ms. Shrishti Gautam, Adv.
Mr. Divyansh Singh, Adv.
Mr. Divyesh Singh, Adv.

For Respondent(s) : Ms. Srishti Singh, AOR

Mr. Ansh Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Ms. Sharmishtha Shukla, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent No.1 is duly represented.

Reply has already been filed by respondent No.3.

Ld. Counsel for the appellant has provided Death Certificate of respondent No.2 but has not filed any appropriate application. Hence, Ld. Counsel for the appellant to file appropriate application by 10.02.2026.

contd..

As per office report, soft copies of High Court and Trial Court records have been received and copy of the same has already been provided to Ld. counsels for the parties through E-mail. However, it has been submitted by Ld. Advocate, Mr. Ajay Kumar for the appellant that copies of the records have not been received through e-mail yet. Registry to verify and do the needful within a week.

List again on 23.02.2026.

Let copy of the ROP be furnished to the concerned AOR for information and compliance.

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SUJATA SINGH
Registrar